



2026:AHC:31978

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 2492 of 2026

Bechu Yadav

.....Petitioner(s)

Versus

State Of U.P. And 2 Others

.....Respondent(s)

Counsel for Petitioner(s) : Anil Kumar Srivastava,
Ratnesh Pratap Singh
Counsel for Respondent(s) : C.S.C.

Court No. - 6

HON'BLE PRAKASH PADIA, J.

Heard Sri Ratnesh Pratap Singh, learned counsel for the petitioner and learned Standing Counsel for the State-respondent and perused the material available on record.

The writ petition in question has been filed by the petitioner *inter-alia* with the prayer to direct the respondents/authorities to decide the representation of the petitioner dated 04.11.2024, copy of which appended as Annexure No. 2 to the writ petition.

It is argued by learned Standing Counsel appearing on behalf of the State that the relief as sought for by the petitioner in the aforesaid petition can only be granted by initiating the proceedings as provided under Section 134 of the U.P. Review Code, 2006.

At this point of time a prayer a prayer has been made by learned counsel for the petitioner to permit the petitioner to initiate the aforesaid proceedings.

In the facts and circumstances of the case and also in the interest of justice, the present writ petition is disposed of finally, permitting the petitioner to initiate the proceedings as provided under Section 134 of the U.P. Revenue Code,

2026. If such, an application is filed by the petitioner, before the concerned competent Court, the Court concerned will decide the same as expeditiously as possible.

With the aforesaid observations, the instant writ petition is disposed of finally.

February 10, 2026
Vinod.

(Prakash Padia,J.)